

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 209/TT/2026

Date: 03.08.2026

To,

Shri Zafrul Hasan,
General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for 2024-29 tariff block for Assets under “Replacement of 400/220kV, 315MVA ICT-3 with 400/220kV, 500MVA ICT at 400/220/66kV Bawana (DTL) Substation scheme in Northern Region” under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to the Petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.8.2026.

- i. Details of the work for ACE claimed for Asset-1 during FY 2024-29 under Regulation 24(1)(a) of 2024 Tariff Regulations.
- ii. Excel for liability flow statement for the transmission asset.
- iii. For Asset-1, submit the details of as to how the specific reason for the delay affected activities as per Implementation schedule substantiating it with appropriate documents.
- iv. Provide the following information:
 - a. Form 9-C excel sheet for consolidation of loans from each source. Please ensure correct Form 9-C excel sheet for each asset are uploaded on E-Filing

Portal. Also, the 9C needs to be a formula linked computation sheet not the excel sheet containing the hard-coded numbers downloaded from ERP Software.

- b. Form 12-A for Asset-1.
 - v. Details of LD recovered, if any during the commissioning of the project and its adjustment for each asset. Also, for ACE claimed against each asset during FY 2024-29, submit the details of Gross Value of ACE and net value of ACE after adjustment of LD and any other deductions.
2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)